

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

O.A. No.310/01405/2019
Dated 24th Thursday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

S. David,
S/o. A. Savarimuthu,
No. 10/1, Annai Illam,
Kaliyappan Colony,
Kallakkudi Post,
Lalgudi Taluk, Trichy District.
Tamil Nadu- 621 652.

... Applicant

By Advocate: M/s. V. Vijay Shankar

Vs

1. The Chief Engineer
Southern Command
Pune;
2. The Garrison Engineer,
Military Engineering Service,
Nasirabad, Rajasthan.

... Respondents

By Advocate : Mr. Su. Srinivasan

ORAL ORDER

(Hon'ble Mr. P. Madhavan, Member(J))

OA has been filed by the applicant seeking the following relief:-

"To direct the respondents to consider the case of the applicant for compassionate posting to any of the choice station viz., Trichy or Coimbatore in the light of the representations dated 23.05.2018 and 20.08.2018."

2. When the matter is taken up for hearing on admission, learned counsel for the applicant submits that applicant seeks compassionate transfer as his wife is no more and his children are at Trichy and he filed a representations dated 23.5.2018 and 20.08.2018 and they are still pending with the authorities.

3. Learned counsel for the applicant submits that applicant made representations before the demise of his wife. He therefore submits that his client would be satisfied if the applicant is granted liberty to file a fresh representation stating the circumstances and the same may be directed to be disposed of by the respondents within a stipulated time.

4. Mr. Su. Srinivasan, Ld. Standing Counsel takes notice for the respondents has no objection.

5. In view of the limited submission made, we are of the view that OA could be disposed of at admission stage by giving liberty to the applicant to file fresh representation stating the circumstances within a period of two weeks from the date of receipt of copy of the order and the respondents are directed to consider and dispose of the same by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of such representation.

6. OA is disposed of accordingly with the above observation. No costs.

(T. Jacob)
Member(A)

(P. Madhavan)
Member(J)

24.10.2019

asvs